



## The Andhra Pradesh Official Language Act, 1989

Act 9 of 1966

**Keyword(s):**

Official Language, Hindi, English

Amendments appended: 19 of 1989, 20 of 1996, 2 of 2002, 8 of 2022

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THE ANDHRA PRADESH OFFICIAL LANGUAGES ACT, 1966.

ACT No. 9 OF 1966

ARRANGEMENT OF SECTIONS

SECTIONS

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THE ANDHRA PRADESH OFFICIAL LANGUAGE ACT, 1966  
ACT No.9 OF 1966

[14<sup>th</sup> May, 1966]

AN ACT TO PROVIDE, FOR THE ADOPTION OF <sup>1</sup>[THE TELUGU AND URDU LANGUAGES AS THE LANGUAGES] TO BE USED FOR THE OFFICIAL PURPOSES OF THE STATE OF ANDHRA PRADESH AND FOR THE TRANSACTION OF BUSINESS IN THE STATE LEGISLATURE, FOR THE USE OF ANY OTHER LANGUAGE ALSO FOR ANY OF THE AFORESAID PURPOSES, AND FOR MATTERS CONNECTED THEREWITH.

BE it enacted by the Legislature of the State of Andhra Pradesh in the Seventeenth Year of the Republic of India as follows:-

1. Short title and extent – (1) This Act may be called the Andhra Pradesh <sup>2</sup>[Official Languages] Act, 1966.

(2) It extends to the whole of the State of Andhra Pradesh.

<sup>3</sup>[2. Official Languages of the State – The Telugu Language shall be the Official Language in the whole of the State of Andhra Pradesh:

<sup>4</sup>[Provided that the Urdu Language shall be the Second Official Language in the Districts of Adilabad, Ananthapur, Chittoor, Kadapa, Guntur, Hyderabad, Kurnool, Karimnagar, Mahaboobnagar, Medak, Nellore, Nalgonda, Nizamabad, Ranga Reddy and Warangal.]]

3. Governments power to notify the Official purposes for which <sup>5</sup>[Telugu and Urdu] to be used – (1) The State Government may, from time to time, by notification in the Andhra Pradesh Gazette, direct that the <sup>6</sup>[Telugu and Urdu Languages] shall be used for such official purposes of the State and from such date as may be specified in the notification.

(2) <sup>7</sup>[The Languages] to be used –

(i) (a) in all Bills to be introduced or amendments thereto to be moved, in either House of the Legislature of the State and in all Acts passed by the Legislature of the State;

(b) in all Ordinance promulgated by the Governor of the State under Article 213 of the Constitution and in all the Regulations made by him under paragraph 5 of the Fifth Schedule to the Constitution;

(ii) in all orders, rules, regulations and bye-laws issued by the State Government or other authority or officer of the State Government under the Constitution or under any law made by Parliament or the Legislature of the State;

<sup>1</sup>[(iii) in all correspondence between the State Government and any Corporation or Company owned or

<sup>1</sup> Substituted by the Act No.20 of 1996, s.2.

<sup>2</sup> The words "Official Languages" substituted by the Act No.20 of 1996, s.3.

<sup>3</sup> Section 2 substituted by the Act No.20 of 1996, s.4.

<sup>4</sup> The Proviso substituted by the Act No. 17 of 2007, S.2.

<sup>5</sup> Substituted by the Act No. 20 of 1996, s.5.

<sup>6</sup> Substituted by the Act No.20 of 1996, s.5.

<sup>7</sup> Substituted by the Act No.20 of 1996, s.5.

controlled by the State Government or any office thereof and in all orders, proceedings, bye-laws and regulations issued by such Corporation or Company;]

shall be the <sup>2</sup>[Telugu and Urdu Languages] on and from such date as the State Government may, by notification in the Andhra Pradesh Gazette, specify:

Provided that the State Government may specify different dates in respect of different items in <sup>3</sup>[clauses (i), (ii) and (iii)] of this sub-section.

4. Continuance of English language for certain official purposes of the State and for use in the Legislature – Until the State Government otherwise direct by notification under section 3 –

(i) the English language shall continue to be used for those official purposes within the State for, which it was being used immediately before the commencement of this Act; and

(ii) the English language may continue to be used for the transaction of the business in the Legislature of the State.

5. Commission on <sup>4</sup>[Official Languages] - (1) The State Government shall, at the expiration of five years from the commencement of this Act, by order constitute a Commission on <sup>5</sup>[Official Languages] of the State which shall consist of a Chairman and four other members <sup>6</sup>[of whom one shall be proficient in Urdu language] to be appointed by the State Government and the order shall define the procedure to be followed by the Commission.

(2) It shall be the duty of the Commission to review the progress made in the use of the <sup>7</sup>[Telugu and Urdu Languages] for the official purposes of the State and to make recommendations to the State Government as to –

(a) the progressive use of the <sup>7</sup>[Telugu and Urdu Languages] for the official purposes of the State;

(b) restrictions on the use of the English language for all or any of the official purposes of the State;

(c) any other matter referred to the Commission by the State Government as regards the use of the <sup>7</sup>[Telugu and Urdu Languages].

(3) The Commission shall submit a report with its recommendations on the matters referred to in sub-section (2) to the State Government, who shall cause the report to be laid before each House of the State Legislature.

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<sup>1</sup> . The clause (iii) inserted by the Act No.19 of 1989, s.2.

<sup>2</sup> . Substituted by the Act No.20 of 1996, s.5.

<sup>3</sup> . The expression substituted by the Act No.19 of 1989, s.2.

<sup>4</sup> . Substituted by the Act No. 20 of 1996, S.6.

<sup>5</sup> . Substituted by the Act No. 20 of 1996, S.6.

<sup>6</sup> . Inserted by the Act No. 20 of 1996, S.6.

<sup>7</sup> . Substituted by the Act No. 20 of 1996, S.6.

(4) The State Government may, after consideration of the recommendations in the report so made by the Commission, issue directions in accordance with the whole or any part of that report.

6. Authorised Telugu translation of Central and State Acts, etc., - (1) A translation in the <sup>1</sup>[Telugu and Urdu Languages] published under the Authority of the Governor in the Andhra Pradesh Gazette on and after the date specified by notification -

(i) in respect of clause (i) of sub-section (2) of section 3, of any Central Act or of any Ordinance promulgated by the President, with respect to any of the matters enumerated in List III of the Seventh Schedule to the Constitution, or of any State Act or of any regulation made by the Governor, or of any other law in force in the State; or

(ii) in respect of clause (ii) of sub-section (2) of section 3, of any order, rule, regulation or bye-law issued by the State Government for other authority or officer of the State Government under the Constitution or under any Central Act, or any State Act or any other law in force in the State,

<sup>2</sup>[or

(iii) in respect of clause (iii) of sub-section (2) of section 3 of any order, proceeding, bye-law or regulation issued by any Corporation or Company owned or controlled by the State Government or any office thereof.]

Shall be deemed to be the authoritative text thereof in the <sup>1</sup>[Telugu and Urdu Languages].

(2) Where the State Government have issued a notification under clause (i) (a) of sub-section (2) of section 3 specifying a date from which the <sup>3</sup>[Telugu and Urdu Languages] shall be issued in all Bills introduced in, and amendments thereto to be moved in, and Acts passed by, the State Legislature, the authoritative text in the <sup>3</sup>[Telugu and Urdu Languages] of all such bills which amend Acts which are in English, to be introduced or amendments thereto to be moved, in either House of the State Legislature shall be accompanied by a translation of the same in the English language.

7. Special provision relating to the use of Urdu or any other language or languages, in addition to the Telugu language, in certain areas of the State for such official purposes and for such periods as may be specified by notification - The State Government may, from time to time, by notification in the Andhra Pradesh Gazette, direct the use of Urdu or any other language or languages in addition to the Telugu language, in the interests of persons speaking such language or languages, in such areas and for such official purposes of the State and for such periods, as may be specified in the notification.

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<sup>1</sup>. Substituted by the Act No. 20 of 1996, S.7.

<sup>2</sup>. The word "or" and clause (iii) inserted by the Act No. 19 of 1989, S.3.

<sup>3</sup>. Substituted by the Act No. 20 of 1996, S.7.

8. Power to make rules - (1) The State Government may by notification in the Andhra Pradesh Gazette, make rules for carrying out all or any of the purposes of this Act.

(2) Every notification issued or rule made under this Act shall, immediately after it is issued or made, be laid before each House of the State Legislature if it is in session, and if it is not in session, in the session immediately following for a total period of fourteen days which may be comprised in one session or in two successive sessions, and if, before the expiration of the session in which it is so laid or the session immediately following, both Houses agree in making any modification in the notification or rule or in the annulment of the notification or rule, the notification or rule shall thereafter have effect only in such modified form or shall stand annulled, as the case may be, so however that any such modification or annulment shall be without prejudice to the validity of anything previously done under that notification or rule.

9. Repeal of Andhra Pradesh Act 16 of 1964 - The Andhra Pradesh State Legislature (Continuance of the English Language) Act, 1964, is hereby repealed.

**ANDHRA PRADESH OFFICIAL LANGUAGE  
(AMENDMENT) ACT, 1989.\***

**ACT NO. 19 OF 1989.**

[5th October, 1989.]

An Act to amend the Andhra Pradesh Official Language Act, 1966.

BE it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fortieth Year of the Republic of India as follows:-

1. This Act may be called the Andhra Pradesh Official Language (Amendment) Act, 1989. Short title

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\*Received the assent of the Governor on the 4th October 1989. For Statement of Objects and Reasons, please see the Andhra Pradesh Gazette, Extraordinary, Part IV-A, dated the 3rd May, 1989, at Page 16.

Amendment  
of Section-3.  
Act 9 of 1966

2. In the Andhra Pradesh Official Language Act, 1966 (hereinafter referred to as the principal Act), in section 3, in sub-section (2),—

(a) after clause (ii), the following clause shall be inserted, namely:—

“(iii) in all correspondence between the State Government and any Corporation or Company owned or controlled by the State Government or any office thereof and in all orders, proceedings, bye-laws and regulations issued by such Corporation or Company.”.

(b) in the proviso, for the expression “clauses (i) and (ii)”, the expression “clauses (i), (ii), and (iii)” shall be substituted.

Amendment  
of Section 6

3. In section 6 of the principal Act in sub-section (1), after clause (ii), the following shall be inserted, namely:—

or

(iii) in respect of clause (iii) of sub-section (2) of section 3 of any order, proceeding, bye-law or regulation issued by any Corporation or Company owned or controlled by the State Government or any office thereof.”.



THE ANDHRA PRADESH OFFICIAL LANGUAGE  
(AMENDMENT) ACT, 1996.

ACT No. 20 OF 1996.

[18th September, 1996.]

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH  
OFFICIAL LANGUAGE ACT, 1966.

Be it enacted by the Legislative  
Assembly of the State of Andhra Pradesh in  
the Forty-seventh Year of the Republic of  
India, as follows:-

1. (1) This Act may be called the Short title  
Andhra Pradesh Official Language (Amend- and  
ment) Act, 1996. commencement.

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\*Received the assent of the Governor on the 14th  
September, 1996. For Statement of objects and Reasons,  
Please see Andhra Pradesh Gazette, Part IV-A, Extra-  
ordinary, dated the 23rd March, 1996 at Pages 5 & 6.

(2) It shall come into force on such date as the State Government may by notification in the Andhra Pradesh Gazette appoint.

Amendment of Long Title. Act 9 of 1966. 2. In the Andhra Pradesh Official Language Act, 1966 (hereinafter referred to as the principal Act), in the long title, for the words "the Telugu language as the language", the words "the Telugu and Urdu languages as the languages" shall be substituted.

Amendment of section 1. 3. In section 1 of the principal Act, in sub-section (1), for the words "Official Language", the words "Official Languages" shall be substituted.

Substitution of new section for section 2. 4. For section 2 of the principal Act, the following shall be substituted, namely:-

"Official Languages of the State.

2. The Telugu Language shall be the Official Language in the whole of the State of Andhra Pradesh:

Provided that the Urdu Language shall be the Second Official Language in the Districts of Anantapur, Cuddapah, Guntur, Hyderabad, Kurnool, Medak, Nizamabad and Ranga Reddy."

Amendment of section 3. 5. In section 3 of the principal Act,-

(1) in sub-section (1) for the words "Telugu Language" the words "Telugu and Urdu languages" shall be substituted.

(2) in sub-section (2),

(i) in the opening paragraph for the words "The Language", the words "The Languages" shall be substituted;

(ii) in the paragraph, after item (iii), for the words "Telugu Language" the words "Telugu and Urdu Languages" shall be substituted;

(3) in the marginal heading for the word "Telugu", the words, "Telugu and Urdu" shall be substituted.

6. In section 5 of the principal <sup>Amendment of</sup> Act, - section 5.

(1) in sub-section (1):

(i) for the words "Official Language", the words "Official Languages" shall be substituted;

(ii) after the words "for other members" the words "of whom one shall be proficient in Urdu language" shall be inserted;

(2) in sub-section (2), for the words "Telugu Language" occurring at three places, the words "Telugu and Urdu Languages" shall be substituted; and

(3) in the marginal heading for the words "Official Language", the words "Official Languages" shall be substituted.

7. In section 6 of the Principal <sup>Amendment of</sup> Act, - section 6.

(1) in sub-section (1) for the words "Telugu Language" occurring at two places,

the words "Telugu and Urdu languages" shall be substituted.;

(2) in sub-section (2), for the words "Telugu Language" occurring at two places, the words "Telugu and Urdu languages" shall be substituted.

**G. BHAVANI PRASAD,**  
Secretary to Government,  
Legislative Affairs & Justice,  
Law Department.

**ANDHRA PRADESH ACTS, ORDINANCES AND  
REGULATIONS Etc.,**

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 25th January, 2002 and the said assent is hereby first published on the 29th January, 2002 in the Andhra Pradesh Gazette for general information :-

**ACT No. 2 OF 2002.**

**AN ACT FURTHER TO AMEND THE ANDHRA  
PRADESH OFFICIAL LANGUAGES ACT, 1966.**

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-second Year of the Republic of India as follows :-

1. (1) This Act may be called the Andhra Pradesh Official Languages (Amendment) Act, 2002. Short title and  
Commence-  
ment.

(2) It shall come into force on such date as the State Government may, by notification, in the Andhra Pradesh Gazette appoint.

2. In the Andhra Pradesh Official Languages Act, 1966, in section 2, for the proviso, the following proviso shall be substituted, namely:- Amendment of  
section 2,  
Act 9 of 1966.

“Provided that the Urdu Language shall be the Second Official Language in the Districts of Adilabad, Ananthapur, Chittoor, Cuddapah, Guntur, Hyderabad, Kurnool, Mahaboobnagar, Medak, Nellore, Nizamabad, Rangareddy and Warangal.”

**K.G. SHANKER,**  
*Secretary to Government,*  
*Legislative Affairs & Justice (FAC),*  
*Law Department.*

## STATEMENT OF OBJECTS AND REASONS

According to Section 2 of the Andhra Pradesh Official Language Act, 1966, (Act No. 9 of 1966) enforced with effect from the 26th January, 1967, Telugu shall be the Official Language of the State of Andhra Pradesh. Under section 7, the State Government may from time to time direct the use of Telugu or any other language or languages, in addition to the Telugu language in the interest of persons speaking such languages, in such areas and for such official purposes of the State and for such period as may be specified. In order to adopt a liberal approach in respect of Urdu speaking minority, the Government have declared Urdu as the second Official Language in eight districts viz., Hyderabad, Kurnool, Cuddapah, Nizamabad, Ananthapur, Rangareddy, Medak and Guntur where the population of Urdu speaking people is more than 10% of the total population as per 1981 census under article 345 of the Constitution of India by suitably amending the said Act.

According to G.O.Ms.No. 371, G.A. (O.L.I.) Department, dated 28-6-1988, Urdu Language may be used for various purposes mentioned therein. In order to provide more facilities to the Urdu speaking population, it has been proposed to extend the facility to use urdu for Official purposes in five more districts viz., Chittoor, Mahabubnagar, Adilabad, Warangal and Nellore Districts in the State.

To achieve the above objective it has been decided to amend section 2 of the Andhra Pradesh Official Language Act, 1966 suitably.

This Bill seeks to give effect to the above decision.

**N. CHANDRABABU NAIDU,**  
*Chief Minister.*



ఆంధ్రప్రదేశ్ రాజపత్రము  
**THE ANDHRA PRADESH GAZETTE**  
**PART IV-B EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

No. 8 ] AMARAVATI, MONDAY, 25<sup>th</sup> APRIL, 2022.

**ANDHRA PRADESH ACTS, ORDINANCES AND  
REGULATIONS Etc.,**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 7<sup>th</sup> April, 2022 and the said assent is hereby first published on the 25<sup>th</sup> April, 2022 in the Andhra Pradesh Gazette for general information :

**ACT No. 8 of 2022.**

**AN ACT FURTHER TO AMEND THE ANDHRA PRADESH OFFICIAL  
LANGUAGES ACT, 1966.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy Third Year of the Republic of India as follows:-

1. (1) This Act may be called the Andhra Pradesh Official Languages (Amendment) Act, 2022. Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, in the Andhra Pradesh Gazette, appoint.

2. In the Andhra Pradesh Official Languages Act, 1966, in section 2, Amendment of section 2. for the proviso, the following proviso shall be substituted, namely: -

Act No.9 of 1966.

“Provided that the Urdu Language shall be the Second Official Language in all Districts of Andhra Pradesh.”

**VADDADI SUNITHA,**  
Secretary to Government (FAC),  
Legal and Legislative Affairs & Justice,  
Law Department.